

SUPR EME COUR T OF I ND I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).5447-5448/2009

(From the judgment and order dated 24/06/2009 in CRLMC No. 1218/2009
& WP No. 8273/2009 of The HIGH COURT OF KERALA AT ERNAKULAM)

SHERLY & ORS. Petitioner(s)

VERSUS

C.B.I.& ORS. Respondent(s)

(With appln. for ex-Parte stay, exemption from filing O.T. and office
report)

Date: 13/08/2009 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE D.K. JAIN
HON'BLE MR. JUSTICE H.L. DATTUFor Petitioner(s) Mr.Harish N. Salve, Sr.Adv.
Mr. Romy Chacko,Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
ORDER

Issue notice.

In the meanwhile, the operation of the order
dated 12th March, 2009 passed by the learned Chief
Judicial Magistrate, Ernakulam in Crl.M.P.No.2696/2009
in RC 08/S/93/KER, shall remain stayed.[Usha Bhardwaj]
Court Master[Pushap Lata Bhardwaj]
Court Master